

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 208- IA/786(AHM) 2022
In
CP(IB) 76 of 2018

Order under Section 10 IBC

IN THE MATTER OF:

VHCL Industries Ltd

V/s

State Bank of India & Ors

.....Applicant

.....Respondent

Order delivered on ..17/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Kiran Shah, PCS

For the Respondent

: Mr. Rajesh Bohra, Adv. & Ms. Sangeeta Bohra, Adv.
for R-1

: Mr. Dhiren Dave, Adv. for R-4

ORDER

IA/786(AHM) 2022

It is seen from record that respondent no. 4 made a statement that reply is ready, but it was filed late. Be that as it may, now reply is taken on record.

Matter stands adjourned to 27.04.2023.

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-sd-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)